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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 21st day of MARCH 2007.

Original Application No. 266 of 2007.

Hon'ble Mr. P.K. CHATTERJI, Member A

Laxmi Narain Mishra, S/o late S.D. Mishra, R/o Village and Post Office Rajapur (Near Ram Lila Maidan), Police Station Rajapur, Distt: Chitrakoot.

..... Applicant

By Adv: Sri V.R. Dwivedi

V E R S U S

1. Union of India - Notice to be served upon The General Manager, North Central Railway (Near Ballaipur Loco Colony), Allahabad.
2. The Divisional Railway Manager, Allahabad Division of North Central Railway, Nawab Yusuf, Allahabad.
3. Shri S.S. Sharma, Assistant Divisional Engineer (Line), North Central Railway, Near Civil Lines side gate of Railway Station, Allahabad Junction, Allahabad.

..... Respondents

By Adv: Nil

O R D E R

The applicant alleges that although he is entitled to complementary passes after his retirement but the same has not been issued by the respondents from the year 2004. Although a direction was issued by the respondent No. 2 to respondent No. 3 for issuing complementary passes.

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This order has been flouted by the respondent NO. 3 who has also been impleaded in personal capacity.

2. The applicant ~~was~~ also apprehending if passes for the preceding years ~~are~~ not issued before 31.03.2007 it will lapse and the respondents could not be able to do anything about that. He, therefore, prayed that his representation for issuing complementary passes for the preceding years should be disposed of immediately. He will be satisfied, if ~~the~~ direction is issued by the Tribunal that that effect.

3. The applicant has drawn my attention to the representation which he has made to respondent No. 3 on 14.01.2005. However, it is directed that the applicant will make a fresh representation addressed to respondent No. 2 i.e. Divisional Railway Manager, North Central Railways, Allahabad, and Respondent No. 2 will consider representation upon receiving the same and dispose of it of as admissible under the rules within a period of three months from the date of receiving a copy of this order alongwith representation. With this direction the OA is disposed of. No cost.

Member (A)